

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/67/IB/2017
PETITION NUMBER : CP/509/ (IB)/CB/2017
NAME OF THE APPLICANT : HALDIA COKE AND CHEMICALS PVT LTD
V. MAHESH (RP)
NAME OF THE RESPDNT : AXIS BANK LTD
UNDER SECTION : 12(2)

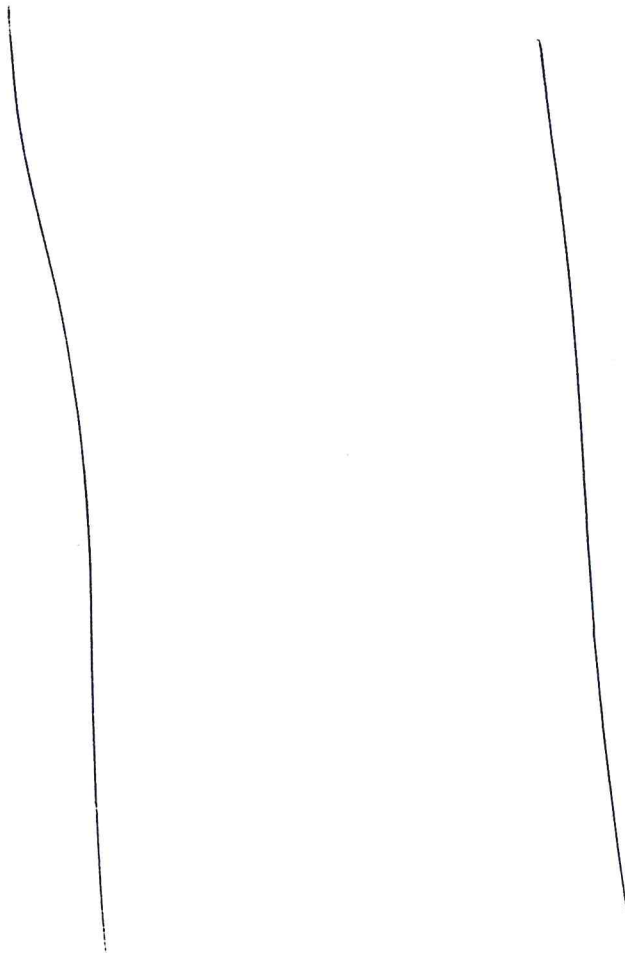
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

V. SANTHIYA

REPRESENTING COUNSEL

FOR V. MAHESH, RP

V. 



CA/67/115/2017

CP/509/113/CA/2017

(26)

ORDER

PCS present and submitted that the time period of CIRP may be extended for further period of 90 days. In support of the submission she has referred to the resolution that has been passed by the CoC in its 3rd meeting held on 08.12.2017, the Application is allowed. The time period of CIRP in respect of the Corporate Debtor is extended for further period of 90 days with effect from 07.01.2018 onwards. Accordingly, the Application stands **disposed of**.

-sd-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk